

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Application No. 153 & 232 Ors./ (MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES: M/s. Birla Sholka Edutech Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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I	Jyoti N. Khobla (Appr No. 153)	Practicing Company Secretary	Jyoti's
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**ORDER**

**Application No. 153&232/73(4)/NCLT/MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. In respect of Application No. 153/2017 the Learned Representative has placed on record an Email stated therein that he is satisfied with the full and final settlement with the Company  
*Petitioner*  
Respondent, hence seeking permission to withdraw this Application.
3. The Application is disposed of as Withdrawn.
4. In respect of another Application No. 232/2017, the Applicant is not present.
5. The matter is adjourned to **16.01.2018**. Registry is directed to issue Notice to the Applicant intimating the next date of hearing.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**22.11.2017.**

aah

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**